GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4542 ANSWERED ON:20.12.2012 PROGRAMME GUIDELINES Alagiri Shri S. ;Vasava Shri Mansukhbhai D.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of prescribed time line in programme guidelines of Union Government to examine the proposal received from the State Government:
- (b) the details of the cases of taking time more than prescribed time limit during the last three years and the current year along with the reasons therefor; and
- (c) the details of proposal received from the States during the last three years and the current year and the action taken within the prescribed time line?

Answer

MINISTER OF STATE IN THE MINISTERY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)to(c): The programme guidelines do not prescribe specific time line to examine the proposal received from State Governments/District Rural Development Agencies(DRDAs)/Zilla Parishads(ZPs) and Implementing Agencies. However, the programme guidelines of the Ministry of Rural Development have prescribed a checklist. State Governments/DRDAs/ZPs and Implementing Agencies are required to enclose these documents while sending proposals for central assistance under the programme. The complete proposals in all respect are sanctioned by the concerned project Sanctioning/ Approval/ Empowered Committee set up in the Programme Divisions of Ministry of Rural Development and no complete proposals remain pending. Number of proposals received and sanctioned under special projects of Swarnjayanti Gram Swarojgar Yojana (SGSY)/National Rural Livelihood Mission (NRLM), Pradhan Mantri Gram Sadak Yojana (PMGSY), and Integrated Watershed Management Programme (IWMP) during last three years i.e. 2009-10, 2010-11 and 2011-12 and current year 2012-13 (up to November, 2012) are given at Annexure.